

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

14.08.2012

CP 35/2012 (OA No. 290/2012)

Mr. Shiv Kumar, Counsel for applicant.  
Mr. Anupam Agarwal, Counsel for respondents.

Learned counsel for the respondents submitted reply to the Contempt Petition alongwith the compliance report. This Tribunal vide its order dated 04.05.2012 passed in OA No. 290/2012 had directed to consider and decide the representation dated 18.04.2012 expeditiously and shall pass a reasoned and speaking order. The same has been decided vide order dated 21.06.2012 (Annexure CPR/2).

In view of this, we are fully satisfied that the order of this Tribunal dated 04.05.2012 passed in OA No. 290/2012 has been fully complied with. Consequently, the Contempt Petition stands dismissed. Notice issued to the respondent is hereby discharged.

It is made clear that if any grievance of the applicant is left over, the applicant is always at liberty to redress the same.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K. S. Rathore*

(Justice K.S.Rathore)  
Member (J)

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